

(b) whether Government have imposed any penalty or invoked any bid bond performance bank guarantees against them, if so, the details thereof;

(c) whether it is a fact that the guarantee amount could not be realised; and

(d) if so, the reasons thereof?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) Yes, Sir. Two parties viz. M/s. S. & T. Diamonds Incorporation, Los Angeles and M/s. Arosan Enterprises Limited, Ontario did not fulfil the conditions of contracts placed on them. Hence, their contracts had to be cancelled.

(b) Yes sir, The Government invoked encashment of Bid Bond/Preference Bank Guarantee as applicable in their cases.

(c) and (d). In the case of M/s. S. & T. Diamonds Incorporation, Los Angeles, Bid Bond could not be encashed as the firm obtained a stay order from the High Court, New Delhi, restraining the Union of India, Food Corporation of India and the Banker concerned from encashing the Bid Bond Longed by them. In the case of m/s. Arosan Enterprises, Performance Bank Guarantee has been encashed. However, this party has filed case in High Court, Delhi, against the encashment of the Bid Bond/Performance Bank Guarantee and the matter is subjudice.

Sale of Banned Drugs

3415. **SHRI P.C.THOMAS:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether banned drugs and medicines are even now being sold in open market and if so, the names of such drugs and the manufacturing companies;

(b) the action taken by Government in this regard; and

(c) whether the following drugs are banned in foreign countries or in India (i) Analgin (ii) Reducin (iii) Dolopar (iv) Baraligan (v) Chlorompacetin (vi) Lasix (vii) Cotrim (viii) Melromidazele?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) and (b). The drugs banned under Section 26 A of the Drugs and Cosmetics Act are not sold in the market except fixed dose combination of Chloramphenicol with Streptomycia and fixed does combination of Corticosteroid with other drugs, the manufacturers of which got stay order from different-High Courts. Necessary Counter Affidavits have been filed to get the stay order vacated.

The names of Companies who are marketing these drugs under Stay Order are M/s Wyeth Labs., Bombay; Roussal Pharma, Bombay; M/s Fulford India Ltd., Bombay; M/s Lyka Labs., Bombay; M/s Deys Medical Stores, Calcutta; M/s IDPL, Haryana; M/s Systolic Labs., Haryana and M/s M.P.Strep Utpadak Samiti, Madhya Pradesh etc.

(c) While drugs Analgin (Dipyrone), Reducin (Oxyphenbutezone), Baraligan have been withdrawn in some countries, these drugs continue to be marketed in many other countries including some developed countries. Government is not aware of any ban on rest of the drugs given in the question.

[*Translation*]

New National Policy for Adivasis

3416. **SHRI GIRDHARI LAL BHARGAVA:** Will the Minister of WELFARE be pleased to state:

(a) whether Union Government are

formulating a New National Policy to check large scale displacement of adivasis and to rehabilitate already displaced adivasis; and

(b) if so, the details of area as in Rajasthan where adivasis would be benefited by this policy?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):
(a) Yes, Sir.

(b) A draft National Policy for Rehabilitation of Scheduled Tribes displaced under development projects from Integrated Tribal Development Projects (ITDP), Modified Area Development Approach (MADA) area in the country, and the Scheduled Areas as defined under the 5th Schedule of the Constitution, is under active formulation with the Government of India.

[English]

Central Assistance Under Sugar Development Fund

3417. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Central assistance has been sought by the Various sugar mills of Rajasthan from Sugar Development Fund during 1988-90 if so, the details thereof mill-wise; and

(b) the action taken thereon?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) and (b). Yes, Sir. Two loan application have been received from Rajasthan for Development of Sugarcane from Sugar Development Fund during 1988-1990;

Details of these are given below:

(1) *M/S. Mewar Sugar Mills Ltd., Bhapalsagar Chittoregarh.*

The mill has submitted a summary proposal for Development of Sugarcane in January, 1990 and the proposal has been accepted by the Screening Committee in principle. However, mill is yet to submit the detail scheme. The application would be processed after the detail scheme is received from the mill.

2. *M/S. The Ganganagar Sugar Mills, Sriganganagar.*

The mill has submitted their proposal for Sugarcane Development in March, 1990. The application would be examined in the next Screening committee meeting.

Incentives to Sugar Workers

3418. SHRI DHARMESH PRASAD VERMA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Union Government have formulated any scheme to give more incentives to sugar workers so as to increase sugar production in the country; and

(b) if so, the details thereof?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):
(a) No, Sir.

(b) Does not arise.

Foreign Technology for Food Processing

3419. PROF. P.J. KURIEN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government propose to discourage foreign technology in the field of